

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 254 of 2016**

**Dated: 3<sup>rd</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GAIL India Ltd. .... Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajit Pudussery  
Mr. Ajeet Singh Verma  
Mr. R.K. Vijayan

Counsel for the Respondent(s) : Mr. Rajinder Kaul  
Ms. Sumit Kishore

**ORDER**

It is pointed out that there is an inadvertent error in our order dated 15.09.2017. It appears that respondent has not yet filed reply, so there is no question of giving time to file rejoinder.

Counsel for the respondent seeks four weeks more time to file reply. He may take steps to file the same on or before 01.12.2017 after serving copy on the other side. Rejoinder, if any, may be filed within four weeks thereafter.

List the matter on **02.02.2018.**

**(B.N. Talukdar)  
Technical Member (P&NG)  
pr/Vg**

**(Justice Ranjana P. Desai)  
Chairperson**